



भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं० 5] नई दिल्ली, मंगलवार, फरवरी 25, 2014/ फाल्गुन 6, 1935 (शक)

No. 5] NEW DELHI, TUESDAY, FEBRUARY 25, 2014/PHALGUNA 6, 1935 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।

Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 25th February, 2014/Phalguna 6, 1935 (Saka)

The following Act of Parliament received the assent of the President on the 24th February, 2014, and is hereby published for general information:—

THE APPROPRIATION (RAILWAYS) ACT, 2014

No. 5 OF 2014

[24th February, 2014.]

An Act to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 2013-14 for the purposes of Railways.

BE it enacted by Parliament in the Sixty-fifth Year of the Republic of India as follows:—

1. This Act may be called the Appropriation (Railways) Act, 2014.

2. From and out of the Consolidated Fund of India there may be paid and applied sums not exceeding those specified in column 3 of the Schedule amounting in the aggregate to the sum of seven thousand one hundred forty-nine crore, sixty-five lakh and eighty-eight thousand rupees towards defraying the several charges which will come in course of payment during the financial year 2013-14 in respect of the services relating to Railways specified in column 2 of the Schedule.

3. The sums authorised to be paid and applied from and out of the Consolidated Fund of India by this Act shall be appropriated for the services and purposes expressed in the Schedule in relation to the said year.

Short title.

Issue of
Rs. 7149,65,88,000
out of the
Consolidated
Fund of India
for the
financial year
2013-14.

Appropriation.

THE SCHEDULE
(See sections 2 and 3)

1 No. of Vote	2 Services and purposes	3 Sums not exceeding		
		Voted by Parliament	Charged on the Consolidated Fund	Total
		Rs.	Rs.	Rs.
2	Miscellaneous Expenditure (General).....	..	1,40,00,000	1,40,00,000
3	General Superintendence and Services on Railways.....	..	50,31,000	50,31,000
4	Repairs and Maintenance of Permanent Way and Works.....	..	1,27,64,000	1,27,64,000
7	Repairs and Maintenance of Plant and Equipment.....	..	61,000	61,000
8	Operating Expenses – Rolling Stock and Equipment.....	204,36,91,000	11,56,000	204,48,47,000
9	Operating Expenses – Traffic.....	..	3,75,000	3,75,000
10	Operating Expenses – Fuel.....	2056,56,78,000	61,24,64,000	2117,81,42,000
11	Staff Welfare and Amenities.....	..	2,25,000	2,25,000
13	Provident Fund, Pension and Other Retirement Benefits.....	2170,65,86,000	8,57,000	2170,74,43,000
15	Dividend to General Revenues, Repayment of loans taken from General Revenues and Amortization of Over-Capitalization.....	1590,67,00,000	..	1590,67,00,000
16	Assets—Acquisition, Construction and Replacement— <i>Other Expenditure</i> Capital	1000,00,00,000	62,70,00,000	1062,70,00,000
	TOTAL	7022,26,55,000	127,39,33,000	7149,65,88,000

P.K. MALHOTRA,
Secy. to the Govt. of India.

CORRIGENDUM

In the Appropriation (No. 5) Act, 2013 (2 of 2014), as published in the Gazette of India, Extraordinary, Part II, Section 1, Issue No. 2 dated the 1st January, 2014, in the marginal heading of section 2, for “Rs. 18594,127,00,000”, read “Rs. 18594,27,00,000”.